CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

No. MA 140 of 2001 (OA 517 of 1992)

Data of order : 6.6.2002

Present: Hon ble Mr.L.R.K.Prasad, Administrative Member

Hon ble Ms. Meer a Chibber, Judicial Member

UNION OF INDIA & GRS.

VS
INDU BHUSAN PAN & ORS.

For the applicants : Mr.R.N.Das, counsel

Mr.P.K.Arora, counsel

For the respondents : None

ORDER

The MA therefore stands disposed of.

This MA has been filed on behalf of the respondents of OA 517/92. It is stated that the order of this Tribunal passed in OA 517/92 (Annexure M/1) and CPC 66/97 (annexure M/2) have already been complied with by the respondents and the same has been explained in the instant MA. The calculation with regard to split duty is explained in para 3 and subsequent paragraphs. The order of this Tribunal as referred to above has already been fully complied with. Hence the prayer on behalf of the respondents of OA 517/92 and CPC 66/97 is to record the compliance. In view of the above position the applicant-compliance is recorded and the MA stands disposed of with liberty to file fresh OA if still aggrieved by the order of the respondents.

MEMBER (J)

MEMBER (A)

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